

CENTRAL INFORMATION COMMISSION

Adjunct to Appeal No.CIC/WB/A/2006/62, 65, 68-74, 76-80, 82, 83, 87, 89-101, 103-106, 108-111 dated 4.9.2006

Right to Information Act 2005 – Section 19

Appellant - Ms. Bobby Verma & Others
Respondent - Directorate of Education, Delhi

ORDER

Vide Orders of 30.10.2006 we had held as follows:

“Respondents were unable to identify the action taken by State Govt. NCT Delhi on © above. Secretary (Education) NCT Delhi will be asked to inform us of the action taken within one week of the date of announcement of these orders i.e. 30.10.2006”

Consequently, we have received a letter of 9.11.2006 from Ms. Rina Ray, Secretary (Education). On 23.11.2006, we had directed as follows:

“With regard to the question of action taken by the Govt. of NCT Delhi to examine if there was no suspicion of venality in admissions warranting enquiry by the CBI, a report is still awaited even though directions have been given that this should be provided within one week. This may now be provided by Secretary (Education), Govt. of NCT Delhi immediately. A copy of the decision of this Commission dated 30.10.2006 may be attached with these orders and sent to him for ease of reference.”

Consequently Secretary (Education) has sent us a letter of 28.11.2006 attaching a copy of her earlier letter of 9.11.06 sent to us in compliance to our orders of 30.10.2006. That letter, however, was received by us on 23.11.06. In that letter, Secretary (Education) has stated as follows:

“The Department has proposed to issue clear guidelines on the issue of freeship and this is presently before the Hon’ble High Court, Delhi. Such guidelines will clear any confusion on the matter and will enable officers to take firm action. In the absence of this, the situation is still not clear.

In view of all the facts, it is my considered opinion that no purpose will be served by conducting a CBI inquiry.”

From the above, it is clear that as directed in our orders of 27.3.06, the Govt. of NCT Delhi has examined if there is any suspicion of venality in admissions warranting an enquiry by the CBI and has taken a decision in this regard.

This being the final issue with regard to the above appeals/complaints, the matter now stands disposed of.

Notice of this decision be given free of cost to the parties.

(Wajahat Habibullah)
Chief Information Commissioner
20.12.2006

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

(L.C.Singhi)
Addl. Registrar
20.12.2006